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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

137/92
R.A. 137/92 in O.A. 617/87

Date of decision: 30.4.92

R.L.Bangia Versus Union of India & others.

This Review Application has been filed by the applicant/petitioner to review/clarify the contents of para 9 of the judgement delivered by this Bench consisting of myself (Hon'ble Sh.Justice Ram Pal Singh) and Hon'ble Member Sh.P.S.Habeeb Mohammed. In para 9 of the judgement delivered in O.A.617/87 on 21.2.92 alongwith other O.As. it has been observed:

"..... and give them all consequential benefits, including pay fixation, promotion in accordance with rule and arrears of pay and allowances together with simple interest @ 12% P.A. till the date of absorption in RITES....."

2. The applicant in the Review Application contends that during this period the respondents were the beneficiary of the incremental growth of the money lying in their custody. They also contend that an equity and in fact the benefits of incremental growth of such amount have to be given to the applicant. The direction in the above quoted portion of the judgement is very clear and exquisite and does not require any review/clarification because it is written in simple English and nothing appears to be very complex for understanding by a man of common intelligence. Law with regard to the power of review is very well settled by now. In this Review

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Application there is no discovery of new and important matters or evidence which, after the exercise of due diligence, was not within the knowledge of the parties or could not be produced by them at the time when the order was passed. There also does not appear to be any mistake or error apparent on the face of the record. The power of review is an exception to the general rule that when once a judgement is signed and pronounced it cannot afterwards be altered or added to and hence, a right of review is exercisable only where circumstances are distinctly covered by the statutory exceptions. As we are of the view that the judgement is in clear simple English and can be understood by anyone, it requires neither any review nor any clarification. Consequently, this Review Application is dismissed.



RAM PAL SINGH
VICE CHAIRMAN(J)

Hon'ble Sh.P.S.Habeeb Mohammed
Member(A).